## Directorate General of Foreign Trade <u>Udyog Bhawan</u> DES-V Section

## Minutes of NC-V meeting held on 24.01.2013

The meeting No.42/AM-13 for the licensing year 2012-13 to consider the cases under Duty Exemption Schemes (Chapter-4) was held on 24.01.2013 in Room No.11 of DGFT under the Chairmanship of Shri K.C. Rout, Addl. DGFT. The following officers were present:-

S.No.	Name of the representatives and their designation	Department
1.	Dr. R.A. Lal, Director	R.O., TC, Noida
2.	Shri Nand Lal, Sr. D.O.	DIPP
3.	Shri K.C. Meena, Dy. DGFT	DGFT
4.	Shri Kuldeep Singh, Assistant Director	MSME
5.	Shri P.P. Pasricha, F.T.D.O.	DGFT

At the outset, the Minutes of NC-V Meeting Nos.41/AM-13, dated 17.01.2013 was taken for ratification. As there were no amendments to the same, the above referred minutes of 17.01.2013 were adopted for implementation by the Committee without any amendment. The agenda for meeting No.42/AM-13 dated 24.01.2013 was taken up for discussion and the decision taken in respect of each case is enumerated below:-

MEETING NUMBER : 42/84-ALC3/2012 MEETING DATE : 24.01.2013

Case No.:5/42/84-ALC3/2012	Party Name: KABADI SHANKARSA &	Meet No/Date:42/84-ALC3/2012	Status:
	CO.,	24.01.2013	Approved

HQ File :01/84/050/00385/AM13/	RLA File :07/24/040/00274/AM13/	Lic.No/Date:0710091275	
		11.10.2012	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:

S.No.	Export Product	Export	Import item	Quantity
		Quantity		allowed
1.	Blankets made out by using	47,607.400	2/38 Polyester Acrylic	24,994 Kgs.
	2/38 and 1/16 Polyester Acrylic	Kgs.	80:20 blended yarn	
	80:20 yarn in the ratio of 1:1 of		with+/-10% tolerance	
	the imported material		1/16 Polyester Acrylic	24,994 Kgs.
			80:20 blended yarn	
			with+/-10% tolerance	

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:2/42/84-ALC3/2012	'	24.01.2012	Status: Approved
HQ File :01/84/050/00382/AM13/		Lic.No/Date:3110056442 10.12.2012	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee as per justification & sample given by applicant firm and after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export	Import item	Quantity allowed
		Quantity		
1.	Knitted socks made of Wool,	4390.270	Wool yarn	4257.00 Kgs.
	Nylon, Elastane/ Polyester (Net	Kgs.		(including 6%
	weight of Wool = $4016.167$			wastage)
	Kgs., Nylon = 365.267 Kgs.,		Nylon yarn	387.00 Kgs.
	Elastane/Polyester = 8.844			(including 6%

Kgs.)		wastage)
	Polyester yarn	9.370 Kgs. Kgs.
		(including 6%
		wastage)

	-		Status: Deferred
HQ File :01/84/050/00381/AM13/	RLA File :04/24/040/00197/AM13/	1	Defer Date: 21.02.2013

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has not furnished the following information/details in support of their proposal:

- Detail specification, GSM and dimension of export and import items.
- Manufacturing process indicating stage-wise wastage of major inputs with complete calculation of requirement of inputs ii) for manufacture of each export item.
- Consumption of all the inputs with corresponding production of export items for the three years duly certified by iii) concerned Central Excise/Chartered Accountant.
- The sizes of export products and calculation for requirement of inputs for each export product. iv)
- Input and indigenous content in each export product separately. V)

Accordingly, the Committee after deliberations decided to ask the applicant firm to make available the above information/details for consideration of the proposal. The case stands for re-listing on 21.02.2013.

Case No.:4/42/84-ALC3/2012	Party Name: KABADI SHANKARSA &	Meet No/Date:42/84-ALC3/2012	Status:
	CO.,	24.01.2013	Approved

	HQ File :01/8	84/050/00384/AM13/    RLA	File :07/24/040/0037	1/AM13/ Lic.No/Date 20.12.2012	:0710092629	
	H	The Committee considered the		•	* *	<u> </u>
	submitted	in this case. Accordingly, Comn	nittee after deliber	ations decided to ratify the	Advance Authorizati	on issued in this
4	case as det	ailed below:-				_
	S.No.	Export Product	Export	Import item	Quantity allowed	
		_	Quantity			
	1.	100% Throws made out b	y 80,520 Kgs.	100% Acrylic worsted	84,546 Kgs.	
		using 100% Acrylic worste	d	spun yarn	(Including 5%	
		spun yarn			wastage)	

Case No.:6/42/84-ALC3/2012		Meet No/Date:42/84-ALC3/2012 24.01.2013	Status: Deferred
HO File :01/84/050/00386/AM13/	RLA File: 03/95/040/00648/AM13/	Lic No/Date:0310718052	Defer Date:

24.12.2012

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and decided to seek the comments of Addl. Industrial Adviser, Department of Chemical & Petro-chemical, Ministry of Chemical & Fertilisers and Textiles Commissioner, Mumbai on the proposal of applicant firm. Therefore, the Committee has decided to defer the case for re-listing on 21.02.2013.

Case No.:3/42/84-ALC3/2012	5	04.01.0010	Status: Approved
HQ File :01/84/050/00383/AM13/	RLA File :04/24/040/00192/AM13/	Lic.No/Date:0410142076 27.12.2012	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case, taking in cue from SION A-2821 and A-2398, as detailed below:-

S.No. **Export Product Export** Import item Quantity 21.02.2013

$\parallel^6 \parallel$					Quantity		allowed
		1.	Polyester T	Tyre Core	80,000 Kgs.	Polyester Chips (For industrial	87,305 Kgs.
			fabric (DIPPE	ED)		yarn)	
						Olbo Plast	695 Kgs.
						V.P. Latex	5200 Kgs.
						Spin finish oil	720 Kgs
						Gril bond grade: 1701/6-50%	400 Kgs.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

## **MANUAL AGENDA CASES**

<u>(7)</u>

١.	/	
	Case No.679	M/s Shahi Exports Pvt. Ltd., Faridabad
	NC 42/AM-13, dt. 24.01.2013	File No.01/84/162/434/AM-13/DES-V
	Fixation of input output norms in respect of Annual Advance Authorization No.0510302443 dated	
	15.09.2011.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee as per CAD/CAM and measurement of the export product and after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export	Import item	Quantity
		Quantity		allowed
1.	Ladies Top made of 100%	1 pcs.	,	1.52 Sq. meter
	Polyester dyed fabric, GSM-		fabric, GSM-90+/-10%	per piece
	90+/-10%, Style No.H22316			
2.	Ladies Top made of 100%	1 pcs.	100% Polyester dyed	1.42 Sq. meter
	Polyester dyed fabric, GSM-		fabric, GSM-81+/-10%	per piece
	81+/-10%, Style No.H22338			
3.	Ladies Top made of 100%	1 pcs.	100% Polyester printed	1.25 Sq. meter
	Polyester printed fabric, GSM-		fabric, GSM-52+/-10%	per piece

	1	1	I.	
	52+/-10%, Style No. 00288843			
4.	Girls Top made of 100% Polyester dyed fabric, GSM- 110+/-10%, Style No. JSW12HSH04	1 pcs.	100% Polyester dyed fabric, GSM-110+/-10%	1.10 Sq. meter per piece
5.	Ladies Top made of 100% Polyester dyed fabric, GSM- 53+/-10%, Style No. 1005787	1 pcs.	100% Polyester dyed fabric, GSM-53+/-10%	2.43 Sq. meter per piece
6.	Girls Skirt made of 100% Polyester knitted printed fabric, GSM-40+/-10%, Style No.CX8 7108725	1 pcs.	100% Polyester knitted printed fabric, GSM-40+/-10%	2.54 Sq. meter per piece
7.	Girls Skirt made of 100% Polyester knitted printed fabric, GSM-40+/-10%, Style No.CT8 7108732	1 pcs.	100% Polyester knitted printed fabric, GSM-40+/-10%	1.53 Sq. meter per piece
8.	Ladies Scarves made of 100% Cotton printed fabric, GSM- 126+/-10%, Style No. MX24H21	1 pcs.	100% Cotton printed fabric, GSM-126+/-10%	1.70 Sq. meter per piece
9.	Ladies Blouse made of 100% Polyester printed fabric, GSM- 85+/-10%, Style No.00291111	1 pcs.	100% Polyester printed fabric, GSM-85+/-10%	2.74 Sq. meter per piece
10.	Ladies Top made of 100% Polyester printed fabric, GSM- 95+/-10%, Style No. 122CC1F011	1 pcs.	100% Polyester printed fabric, GSM-95+/-10%	1.55 Sq. meter per piece
11.	Ladies Camisole made of 100% Cotton Denim printed fabric,	1 pcs.	100% Cotton Denim printed fabric, GSM-149+/-	1

	GSM-149+/-10%, Style No. 75276		10%	
12.	Ladies Top made of 99% Polyester 1% Lurex dyed fabric, GSM-54+/-10%, Style No. 113-303	_	99% Polyester 1% Lurex dyed fabric, GSM-54+/-10%	-
13.	Girls Rompers made of 100% Cotton Denim printed fabric, GSM-149+/-10%, Style No. JSS13CPS51		100% Cotton Denim printed fabric, GSM-149+/-10%	1

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(8)

`	<del>- )</del>		
	Case No.680	M/s C.I.L. Textiles Pvt. Ltd., Indore	
	NC 42/AM-13, dt. 24.01.2013	File No.01/84/50/316/AM-12/DES-V	
	Ratification of input output norms in respect of Advance Authorisation No.1110026261 dated		
	28.11.2011.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has not furnished the following information/details in support of their proposal:-

- To indicate thickness and sizes of export items.
- Justification of inclusion of two additional items in comparison to last Advance Authorization.
- Specification/sizes of Paulownia wood frame and Cord. iii)
- Consumption of all inputs with corresponding production of export item duly certified by Chartered Accountant. iv)

Accordingly, the Committee after deliberations decided to ask the applicant firm to make available the above information/details for consideration of the proposal. The case stands for re-listing on 21.02.2013.

(9)

Case No.681	M/s Apsara Silks, Bangalore
NC 42/AM-13, dt. 24.01.2013	File No.01/84/50/259/AM-13/DES-V
Ratification of input output norms aga	inst Advance Authorisation No.0710090679 dated 12.09.2012.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and examined the sample provided by the applicant firm. The Committee after deliberations decided to re-fix the ad-hoc norms against the Advance Authorization issued in this case by allowing 4% wastage on weight basis in each category.

The GSM should match in both import and export.

The R.A. to call for the declaration from the applicant firm regarding weight of export and import item in each category and allow import quantity with 4% wastage on export quantity on weight basis.

(10)

Case No.682	M/s Antique Non-woven Pvt. Ltd., Vadodara
NC 42/AM-13, dt. 24.01.2013	File No.01/84/162/254/AM-13/DES-V
Ratification of input output norms aga	inst Advance Authorization No.2410037440 dated 21.09.2012.

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export	Import item	Quantity
		Quantity		allowed
1.	PP Non-woven fabric	50,000 Kgs.	PP Granules	50,000 Kgs.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(11)

Case No.683	M/s Sunrise Silk Udyog, Bangalore
NC 42/AM-13, dt. 24.01.2013	File No.01/84/50/416/AM-12/DES-V
Ratification of input output norms aga	inst Advance Authorization No.0710086056 dated 06.02.2012.

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export	Import item	Quantity allowed
		Quantity		
1.	100% Natural Silk Madeups	1000 Kgs.	100% Natural Silk Fabrics,	1020 Kgs.
	(Scarves-printed) made out of		GSM-33-100 with Plus or	(including 2%
	100% Natural Silk Fabrics,		minus 10% variation, Fabric	wastage)
	GSM-33-100 with Plus or		width-44"	
	minus 10% variation			

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(12)

Case No.684	M/s Masturlal Fabrichem Pvt. Ltd., Mumbai
NC 42/AM-13, dt. 24.01.2013	File No.01/84/50/316/AM-13/DES-V
Ratification of input output norms against Advance Authorization No.0310610408 dated 11.01.2011.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

	S.No.	Export Product	Export	Import item	Quantity allowed
			Quantity		
Γ	1.	Filter Bags made out of	11,000 Sq.	Polyester non-woven	11,220 Sq. meter
		Polyester non-woven needle	meter.	needle felt, GSM-540	(including 2%
		felt, GSM-540			wastage on weight
					basis)

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

## (13)

١,	,	
	Case No.685	M/s SRF Ltd.
	NC 42/AM-13, dt. 24.01.2013	File No.01/84/50/305/AM-12/DES-V
	Ratification of input output norms in respect Advance Authorization No. 0410130299 dated	
	15.11.2011.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has requested for increase of quantity of Grill Bond grade 1701/6.50% for export of Polyester Tyre – Cord fabric (Dipped) from 5.00 Kgs./M.T. to 29 Kgs./M.T. The Committee noticed that quantity was allowed taking in cue from SION A-2398. The applicant firm has given some clarification on the subject. However, the applicant firm has not furnished the following information/details in support of their proposal:-

- i) Complete manufacturing process indicating calculation for quantity of Grill Bond required in the manufacturing of export items.
- Function/use with justification of higher quantity of Grill Bond in the export product and also effect of using higher quantity in ii) export product.
- Consumption of all the raw materials (including Grill Bond) with corresponding production of export item duly certified by iii) Central Excise or Chartered Accountant for the last three years.

Accordingly, the Committee after deliberations decided to ask the applicant firm to make available the above information/details for

consideration of the proposal. The case stands for re-listing on 21.02.2013.

(14)

Case No.686	M/s SRF Ltd.
NC 42/AM-13, dt. 24.01.2013	File No.01/84/50/233/AM-13/DES-V
Ratification of input output Norms in respect of Advance Authorization No.0410139005 dated	
22.08.2012.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has requested for increase of quantity of Grill Bond grade 1701/6.50% for export of Polyester Tyre – Cord fabric (Dipped) from 5.00 Kgs./M.T. to 29 Kgs./M.T. The Committee noticed that quantity was allowed taking in cue from SION A-2398. The applicant firm has given some clarification on the subject. However, the applicant firm has not furnished the following information/details in support of their proposal:-

- Complete manufacturing process indicating calculation for quantity of Grill Bond required in the manufacturing of export i) items.
- Function/use with justification of higher quantity of Grill Bond in the export product and also effect of using higher quantity in ii) export product.
- Consumption of all the raw materials (including Grill Bond) with corresponding production of export item duly certified by iii) Central Excise or Chartered Accountant for the last three years.

Accordingly, the Committee after deliberations decided to ask the applicant firm to make available the above information/details for consideration of the proposal. The case stands for re-listing on 21.02.2013.

(15)

Case No.687	M/s SRF Ltd.
NC 42/AM-13, dt. 24.01.2013	File No.01/84/50/394/AM-12/DES-V
Ratification of input output Norms in respect of Advance Authorization No.0410134196 dated	
29.02.2012.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has requested for increase of quantity of Grill Bond grade 1701/6.50% for export of Polyester Tyre – Cord fabric (Dipped) from 5.00 Kgs./M.T. to 29 Kgs./M.T. The Committee noticed that quantity was allowed taking in cue from SION A-2398. The applicant firm has given some clarification on the subject. However, the applicant firm has not furnished the following information/details in support of their proposal:-

- Complete manufacturing process indicating calculation for quantity of Grill Bond required in the manufacturing of export i) items.
- Function/use with justification of higher quantity of Grill Bond in the export product and also effect of using higher quantity in 11) export product.
- Consumption of all the raw materials (including Grill Bond) with corresponding production of export item duly certified by iii) Central Excise or Chartered Accountant for the last three years.

Accordingly, the Committee after deliberations decided to ask the applicant firm to make available the above information/details for consideration of the proposal. The case stands for re-listing on 21.02.2013.

(16)

Case No.688	M/s SRF Ltd.
NC 42/AM-13, dt. 24.01.2013	File No.01/84/50/237/AM-13/DES-V
Ratification of input output Norms in respect of Advance Authorization No.0410139336 dated	
30.08.2012.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has requested for increase of quantity of Grill Bond grade 1701/6.50% for export of Polyester Tyre – Cord fabric (Dipped) from 5.00 Kgs./M.T. to 29 Kgs./M.T. The Committee noticed that quantity was allowed taking in cue from SION A-2398. The applicant firm has given some clarification on the subject. However, the applicant firm has not furnished the following information/details in support of their proposal:-

- Complete manufacturing process indicating calculation for quantity of Grill Bond required in the manufacturing of export i) items.
- Function/use with justification of higher quantity of Grill Bond in the export product and also effect of using higher quantity in <u>ii)</u> export product.
- Consumption of all the raw materials (including Grill Bond) with corresponding production of export item duly certified by iii) Central Excise or Chartered Accountant for the last three years.

Accordingly, the Committee after deliberations decided to ask the applicant firm to make available the above information/details for consideration of the proposal. The case stands for re-listing on 21.02.2013.

(17)

\ _		
	Case No.689	M/s SRF Ltd.
	NC 42/AM-13, dt. 24.01.2013	File No.01/84/50/001/AM-13/DES-V
Ī	Ratification of input output Norms in respect of Advance Authorization No.0410134195 dated	
	29.02.2012.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has requested for increase of quantity of Grill Bond grade 1701/6.50% for export of Polyester Tyre – Cord fabric (Dipped) from 5.00 Kgs./M.T. to 29 Kgs./M.T. The Committee noticed that quantity was allowed taking in cue from SION A-2398. The applicant firm has given some clarification on the subject. However, the applicant firm has not furnished the following information/details in support of their proposal:-

- i) Complete manufacturing process indicating calculation for quantity of Grill Bond required in the manufacturing of export items.
- Function/use with justification of higher quantity of Grill Bond in the export product and also effect of using higher quantity in ii) export product.

iii) Consumption of all the raw materials (including Grill Bond) with corresponding production of export item duly certified by Central Excise or Chartered Accountant for the last three years.

Accordingly, the Committee after deliberations decided to ask the applicant firm to make available the above information/details for consideration of the proposal. The case stands for re-listing on 21.02.2013.

(18)

١.	,	
	Case No.690	M/s SRF Ltd.
	NC 42/AM-13, dt. 24.01.2013	File No.01/84/50/21/AM-13/DES-V
	Ratification of input output Norms in respect of Advance Authorization No.0410134718 dated	
	13.03.2012.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has requested for increase of quantity of Grill Bond grade 1701/6.50% for export of Polyester Tyre – Cord fabric (Dipped) from 5.00 Kgs./M.T. to 29 Kgs./M.T. The Committee noticed that quantity was allowed taking in cue from SION A-2398. The applicant firm has given some clarification on the subject. However, the applicant firm has not furnished the following information/details in support of their proposal:-

- i) Complete manufacturing process indicating calculation for quantity of Grill Bond required in the manufacturing of export items.
- ii) Function/use with justification of higher quantity of Grill Bond in the export product and also effect of using higher quantity in export product.
- iii) Consumption of all the raw materials (including Grill Bond) with corresponding production of export item duly certified by Central Excise or Chartered Accountant for the last three years.

Accordingly, the Committee after deliberations decided to ask the applicant firm to make available the above information/details for consideration of the proposal. The case stands for re-listing on 21.02.2013.

(19)

Case No.691	M/s SRF Ltd.
NC 42/AM-13, dt. 24.01.2013	File No.01/84/50/350/AM-13/DES-V
Ratification of input output Norms in respect of Advance Authorization No.0410141216 dated	
21.11.2012.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DIPP for their examination and comments. It was decided to defer the case for re-listing on 21.02.2013.

\*\*\*\*\*